

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4432
ANSWERED ON:20.02.2014
MISUSE OF LAND ACQUISITION LAW
Gowda Shri D.B. Chandre

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received representations recently from eminent people and activists regarding the misuse of the Land Acquisition Act, 1894 to acquire huge chunks of land for construction of dams and other large projects;
- (b) if so, the details thereof;
- (c) whether these representatives have demanded that the new land acquisition law be applied to such victims;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRILAL CHAND KATARIA)

(a) to (e) No sir. Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/JT Administrations. Further, the Central Government has enacted a new land acquisition Act namely 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013' which came into force with effect from 01.01.2014.